#### COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## APPEAL NO. 168 OF 2015 & IA NO. 437 OF 2015

## Dated: 27<sup>th</sup> November, 2017

# Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S.D. Dubey, Technical Member

### In the matter of:

Power Grid Corporation of India Ltd. Vs. Central Electricity Regulatory Comm		Appellant(s) Respondent(s)
Counsel for the Appellant (s) :	Mr. M.G. Ramachandran Ms. Ranjitha Ramachandran Ms. Poorva Saigal	
Counsel for the Respondent(s) :	Mr. S. Vallinayagam for R-5	
	Ms. Raveena Rai Ms. Tanya Chaudhry for R-17	

# <u>ORDER</u>

Learned counsel, Ms. Raveena Rai, representing Mr. E.R. Kumar, learned counsel for the Respondent No. 17, on instructions, submitted that due to bereavement in the family of Mr. E.R. Kumar, learned counsel appearing for the Respondent No. 17, four weeks time may kindly be granted.

Submission made by the learned counsel, Ms. Raveena Rai, representing Mr. E.R. Kumar, learned counsel for the Respondent No. 17, at supra, place on record.

The learned counsel appearing for the Appellant submitted that they do not have any objection to the adjournment in the light of the afore-stated submission made by the learned counsel appearing for the Respondent No. 17.

In view of the submissions made by the learned counsel appearing for both parties, post the matter for hearing on  $\underline{09.01.2018}$ , as agreed by both the parties.

(S.D. Dubey) Technical Member (Justice N.K. Patil) Judicial Member